

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-02-2024 AT 10:30 AM**

IA (IBC) 33/2024 in Company Petition IB/98/2021
u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

VS

Harikrishna Polavarappu & Varam Bio Energy Pvt Ltd

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 33/2024

This is an application seeking for condonation of delay in filing the application under section 121 of IB Code. Notice given. Counter not filed. It is therefore to be seen whether there is sufficient reason given for the delay. Having carefully perused the affidavit we are satisfied with the reasons stated therein. Moreover, it is to be stated that from the language used under section 121(2) IB Code, the three months' time prescribed for filing bankruptcy application is directory but not mandatory. Hence, there is no need to condone the delay, **accordingly this application is disposed of.**

Application, if any filed any under 121 IBC or going to be filed by the Financial Creditor, shall be numbered only as IA and not as Company Petition if the same is otherwise in order.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)